



2026:AHC:38155-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3832 of 2026

Kumari Ekra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudarshan Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of parties in the writ petition during the course of the day.

2. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) Issue a writ, order or direction in the nature of mandamus directing the authority concern to conduct fair and proper investigation and conclude the same within stipulated time in relation with F.I.R. dated 03.12.2025, in Case Crime No. 498 of 2025, under Sections 69, 115(2), 352 B.N.S., Police Station- Civil Lines, District- Prayagraj.

"(ii) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 03.12.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the respondent no.4- Commissioner of Police, Commissionerate, Prayagraj, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.4- Commissioner of Police, Commissionerate, Prayagraj, shall ensure the fair, impartial and

expeditious investigation in the present case.

6. With the aforesaid order, the present writ petition stands disposed of.

February 19, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)